

National Company Law Tribunal

Allahabad Bench




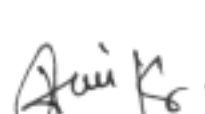
Allahabad

CP No. (IB) 13/ALD/2017
CA NO. 48/2018

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL
ON 01.03.2018.**

NAME OF THE COMPANY: J. R. Agro Industries Pvt Ltd Vs Swadish Oil/Put Ltd.

SECTION OF THE COMPANIES ACT: 60(5) IBC.

Sl. No.	Name	Designation	Representation	Signature
1.	Mr Vikram Bajaj	Resolution Professional		
2.	Ms Monica Nanda	PCS	Resolution Professional	
3.	Ashish Mr. Sriv.	Adv	Petitioner	
4.	Anil Kumar	PCS	" "	

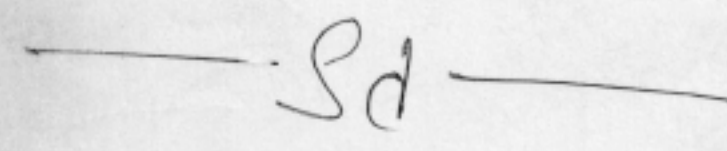
CP NO.(IB)13/ALD/2017, CA NO.48/2018

Sh. Ashish Kumar Srivastava, Advocate along with Sh. Anil Kumar, PCS for the petitioner. Ms. Monica Nanda, PCS for Resolution Professional Mr. Vikram Bajaj is present.

In this case, Resolution Professional (RP) has filed the approved Resolution Plan on 26.02.2018. Statutory period has also expired on 25.02.2018 and as per the report of the RP, Committee of Creditors (COC) in its last meeting dated 23.02.2018 has unanimously approved the Resolution Plan submitted by the Rajasthan Liquors Ltd. Ld. Counsel for the Operational Creditor/Resolution Applicant no.1 want to file objection against this report, and he further made a request that copy may be given to him so that he may file objection. Prayer is allowed. Copy of the application may be served to the Resolution Applicant no.1. The objection against the Resolution Plan may be filed within ten days with a copy in advance to the Resolution Professional.

Ld. Counsel for the Operational Creditor may also file reply against the Company Application no.48/2018 within ten days with a copy in advance to the Resolution Professional. List the Company Application on the date fixed.

List the matter on 15th March 2018.



Dated:01.03.2018

**V.P. SINGH,
MEMBER (JUDICIAL)**

Typed by:
Kavya Prakash Srivastava
(Stenographer)